

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No.87/2012

Date: 12.4.2012

To  
The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval for determination of Transmission Tariff of Elements from DOCO to 31.03.2014 for assets under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 27.4.2012:

- (a) A fresh auditor certificate (element wise) for Asset D (as the same is not legible);
- (b) Confirmation as to whether Asset-D and Asset-E were commissioned on the anticipated date (as the status of the dates of commercial operation of these assets has been shown on anticipated basis as 1.1.2012 which is prior to filing date of the Petition i.e. 1.3.2012). If these have not been commissioned on the anticipated date, revised Management Certificate (on revised anticipated date) or Auditor Certificate (on actual DOCO, if already commissioned) with revised forms;
- (c) Confirmation as to whether "Asset B", "Asset-F", "Asset-H" and "Asset-I" have been commissioned as on given DOCO or not (DOCO mentioned for these assets is 1.3.2012). If the DOCO of the asset is expected to shift ahead, Revised Management Certificate (on revised anticipated date) or Auditor Certificate (on actual DOCO, if already commissioned) with revised forms.
- (d) Auditor's Certificate and Revised forms for Asset-J as per actual DOCO i.e. 1.2.2012.

- (e) Revised Form-6, as the details of apportioned approved cost furnished in Form-6 of Asset-E, Asset-F, Asset-G and Asset-H do not reconcile with the Apportioned Approved Cost given in the table under Para 7 of the Petition;
- (f) Clarification regarding debt equity ratio of 18.92:81.08 of apportioned approved cost given by the petitioner.

Yours faithfully,

(P.K. Sinha)  
Assistant Chief (Legal)